

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. CP/3653(MB)2019

**IN THE MATTER OF**

ABG Power Private Limited  
Vs  
Standard Chartered Bank

... Petitioner  
... Respondent

Section 272 of Companies Act, 2013

**Order Delivered on 26.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Pallavi Kanade (PH)

---

**ORDER**

**CP/3653(MB)2019** – Adv. Pallavi Kanade, learned authorized representative of the company submits that the petitioner is in process of engaging the counsel to advance the arguments in the present case. Therefore, request for adjournment is prayed. Allowed as prayed for. In view of the request made, adjourned to **21.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/